

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

CIRCULAR

No:-23- of 2026/RG

Dated:22.07.2026

It has come to the notice of the High Court that in certain cases, involving sexual offences, the identity of the victims has been disclosed in Judicial Orders and Judgments rendered by the Trial Courts in blatant violation of the explicit statutory provisions and the Law laid down in this regard, by the Hon'ble Supreme Court.

The matter was placed before Hon'ble the Chief Justice (Acting) for soliciting instructions and His Lordship, while expressing displeasure, over the way, the trial courts are violating the statutory provisions with impunity, has desired that a suitable circular be issued for its adherence by all concerned.

Now, therefore, all the Presiding Officers of the trial Courts of the UT's of J&K and Ladakh are hereby impressed upon to ensure that they scrupulously adhere to the provisions of Section 72(1) of the Bharatiya Nyaya Sanhita, 2023, which prohibit disclosure of the identity of victims of sexual offences.

Any violation in this regard, shall entail disciplinary action as warranted under law.

By Order.



(M.K. Sharma)

Registrar General

Dated:-22.07.2026

No:-32726-44/RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship;
2. Secretary to Hon'ble Mr/Mrs. Justice _____;
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information/ necessary action and with the request to get the same circulated amongst the Judicial Officers/Presiding Officers of all subordinate Courts under their respective jurisdiction(s), for necessary compliance at their end;
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
9. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
10. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
11. Order file.



Registrar General